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After hearing the submissions made by the learned counsel appearing for the parties and careful perusal of the material on records, we, prima-facie, found that the matter requires consideration on merits.

Stay the operation and execution of the Impugned Order dated 30.12.2017 passed in Petition No. 36 of 2017 on the file of the Madhya Pradesh Electricity Regulatory Commission, Madhya Pradesh till further orders.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member